

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s).36488/2024

[Arising out of impugned final judgment and order dated 20-03-2024 in SLP(C) No.34696/2010 passed by the Supreme Court of India]

VOLUNTARY ARUNACHAL SENAA

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH
THROUGH THE CHIEF SECRETARY TO

THE GOVERNMENT OF ARUNACHAL PRADESH & ORS.

Respondent(s)

(MA filed against Comptroller and Auditor General of India)

(IA No. 180074/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 212055/2024 - CONDONATION OF DELAY IN FILING)

Date : 22-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Kamal Kishore, Adv.For Respondent(s) Mr. Anil Shrivastav, AOR
Mr. Rituraj Biswas, Adv.Mr. Tushar Mehta, Solicitor General
Mr. Arvind Kumar Sharma, AORMr. Manish Goswami, Sr. Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Ansar Ahmad Chaudhary, AOR

Ms. Neha Rathi, AOR
Mr. Kamal Kishore, Adv.Mr. K.M. Nataraj, A.S.G. [Not Present]
Ms. Ranjana Narayan, Adv.
Mr. Sudarshan Lamba, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. After arguing for some time and on our expressing reservation in entertaining the present M.A., the learned counsel, Mr. Prashant Bhushan for the applicant seeks permission to withdraw the present application, with a view to file appropriate proceedings before appropriate forum, as may be permissible under the law.
2. Permission to withdraw M.A. is granted.
3. The Miscellaneous Application is dismissed as withdrawn.

(RAVI ARORA)
COURT MASTER (SH)(MAMTA RAWAT)
COURT MASTER (NSH)